

National Company Law Tribunal

Allahabad Bench

CP NO. 6/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017

NAME OF THE COMPANY: Sharp Trade Enterprises Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 560(C) of the companies act of 1956

Sl. NO.	Name	Designation	Representation	Signature
1.	S. K. Sharma	Director	RD (NR) &	
2.	M. K. BAGRI	OL	ROC Kn	9/8/17

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Sh. Kant Sharma, counsel for the petitioner. Sh. M.K. Bagri, OL for the Central Government. In the present matter, the report of ROC is still awaited. The petitioner counsel informed that pursuant to the previous direction of this court dated 26.07.2017, it has already supplied a copy of the petition to the office of ROC.

A perusal of the petition goes to show that the petitioner did not categorically mentioned about the date on which company's name was struck off. From the Registrar of the ROC during the year 2007, his grievances are that when he made an attempt to file his annual return on 17.10.2016 on behalf of the company, this fact came to his knowledge that the company's name has been struck off in the year, 2007.

Considering these circumstances, the report of the ROC in the present matter is material and necessary informing about the present status of the company, date of order passed for deregistration of the company as well as the date of publication of such effect made in the gazette notification. Therefore, further four weeks' time is granted to the office of Registrar of the Company, Kanpur to file its report alongwith the copy of the order impugned and gazette notification in respect of the deregistration of the company for perusal of this court. A copy of this order may be communicated to the office of ROC, Kanpur as well as to the RD through office of the OL.

The matter be listed on 7th September, 2017.

Dated:09.08.2017

Sd/-
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash